

Central Administrative Tribunal Lucknow Bench Lucknow.

Original Application No: 383/2009

This, the 1st day of October, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)

Km. Anjoo Nishad aged about 23 years D/o Ram Chandra Nishad, resident of Hasanganj Gokaran Nath Road, Lucknow.

Applicant

By Advocate Sri Vinay Mishara

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager North Eastern Railway, Hazratganj, Lucknow.

By Advocate Sri N.K. Agarwal.

Order (Oral)

By Hon'ble Ms. Sadhna Srivastava, Member (J)

The subject matter is for payment of family pension.

2. The facts are that the applicant's father died on 5.6.2005 leaving behind five sons and two daughters. It is alleged that since her brothers were working, therefore, they never claimed family pension. However, the applicant being unmarried and aged about 23 years filed a representation before the Respondent No. 2 for making payment of family pension. But no order has been passed. Hence this O.A.

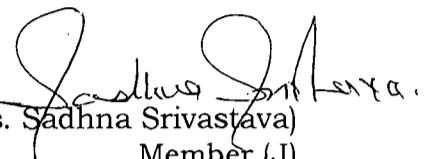
3. At this stage, the counsel for the applicant has prayed that direction be issued to respondent No.2 to consider the claim of the applicant for payment of family pension by passing reasoned and speaking order.

4. Sri N.K. Agarwal, counsel for the respondents submits that no representation has been received by the respondents. Therefore, he submitted that liberty be granted to the applicant to file representation before the respondents.

5. Keeping in view the submissions made by the counsel for the respondents, applicant may file a representation before the

respondents within a week hereof and the respondent No. 2 shall decide the representation of the applicant if filed in accordance with rules within a period of 6 weeks after receipt of such representation.

I have not expressed any opinion on the merits of the case. The O.A. is disposed of at the admission stage without any order as to costs.


(Ms. Sadhna Srivastava)
Member (J)

Vidya